

PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
NOTIFICATION

The 29th March, 2017

No. G.S.R. 09/P.A.1/1914/Ss.21 and 59/Amd. (30)/2016.— In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling me in this behalf, I, Anurag Agarwal, Financial Commissioner (Taxation), Government of Punjab, make the following rules further to amend the Punjab Brewery Rules, 1956, namely: —

RULES

1. (1) These rules may be called the Punjab Brewery (Amendment) Rules, 2017.
- (2) They shall come into force on and with effect from the first day of April, 2017.
2. In the Punjab Brewery Rules, 1956 (hereinafter referred to as the said rules), in rule 5, in clause (a), for the words “seventy lac rupees”, the words “seventy five lac rupees” shall be substituted.
3. In the said rules, in rule 8, in sub rule (1), for the words “ fifty lac rupees ”, the words “fifty five lac rupees” shall be substituted.

ANURAG AGARWAL,
Financial Commissioner (Taxation),
Government of Punjab,
Department of Excise and Taxation.